

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Revision No.689 of 2020**

Sonu Kumar Nonia **Petitioner**

Versus

1. The State of Jharkhand
2. Arti Kumari Chauhan **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioner : Mr. S. K. Thakur, Advocate
For the State : Mr. Someshwar Roy, A.P.P

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objection with it and submitted that the audio and video qualities are good.

05/Dated: 09th September, 2021

1. By way of last chance, two weeks' time, as prayed for, is granted to the learned counsel for the petitioner for removing the defects, as pointed out by the office, failing which the criminal revision application shall stand dismissed without further reference to a Bench.
2. Learned A.P.P is present.

(Rajesh Kumar, J.)

Chandan/-